

FIR No. 143/2020
PS Nangloi
U/s 153/182/509 IPC
02.08.2020

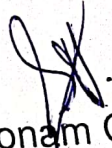
Present:- Ld. APP for the state through VC.
IO/ASI Gulab Singh in person.

It is submitted by IO/ASI Gulab Singh that charge-sheet in the present case has already been filed before the concerned Court and police file is also lying in the concerned Court.

Today, since it is Sunday no court staff is available to verify the concerned FIR. Tomorrow i.e. 03.08.2020 is also holiday due to occasion of Raksha Bandhan.

Accordingly, Ahlmad of the concerned Court is directed to place on record the case file before the concerned court on 04.08.2020.

IO is bound down for NDOH.


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.08.2020

2/8/20

4/8/20

DD No.6, Dated 28.07.2020
PS Rajouri Garden

31.07.2020

Fresh Kalandara has been filed by the IO.

Present: Ld. APP for the State (through CISCO Webex).
IO in person.
Accused in person.

Accused is directed to be released on bail subject to furnishing of bail bond of Rs.10,000/-.

Copy of Kalandara be supplied to the accused forthwith.

Perusal of the same reveals that the accused has been alleged to have committed offence punishable under section 184/185/181/192/196 M.V. Act.

At the same time, admittedly, the accused is only a driver of the offending vehicle and the vehicle is registered in the name of Vijay Tewar.

Fresh C/N be issued to the owner of the offending vehicle namely Vijay Tewar through IO concerned for NDOH.

Put up the matter before the Ld. Duty MM on 02.08.2020.

(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/31.07.2020

2/8 Pr: Ld. APP for the State (through CISCO Webex).
IO in person.
Accused in person.

At request, matter is adjourned for

4/8/2020.

By
2/8/2020

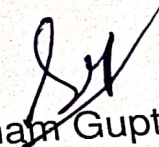
333

FIR No. 467/2019
PS Hari Nagar
U/s 336/337 IPC
02.08.2020

This is an application seeking directions to IO/SHO concerned to file status report.

Present:- Ld. APP for the state through VC.
None.

Status report filed by IO. Same is taken on record.
Accordingly, application stands disposed of.


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.08.2020

4
21/8/20

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355

E-FIR No. 028917/2018
PS Rajouri Garden
U/s 379 IPC
02.08.2020


This is an application seeking permission from Court to sale vehicle bearing No. DL-11SU-4967.

Present:- Ld. APP for the state through VC.
Ld. Counsel for the applicant through VC.

It is submitted by the counsel for applicant that he wishes to withdraw the present application.

Email of counsel for withdrawal of the application received on official Court email ID.

In view of the same, present application stands disposed of as withdrawn.


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.08.2020

355
FIR No. 665/2020
PS : Rajouri Garden
U/S 14 Foreigners Act

02.08.2020

This is an application for bail U/s 437 Cr.P.C. of accused Ankit.

Present:- Ld. APP for the state through CISCO Webex.
IO/ ASI Rajendra Dhaka through CISCO Webex.
Ld Counsel for the applicant/accused through CISCO Webex.

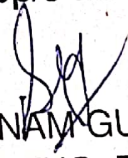
An application U/s 437 Cr.P.C. filed on behalf of accused Ankit wherein it is stated that he is stated to be in JC since 26.07.2020. It is further stated that the accused is a meritorious student of 22 years old and is the sole bread earner of the family and and thus, it is prayed that the accused be enlarged on bail.

Report filed by the IO. As per the report, the accused was staying in India on fake passport and Aadhar Card. It is further stated that many fake passports were recovered from the possession of accused. It is further stated that the investigation is at initial stage and accuse may flee from India if, released on bail.

Heard. Perused.

As per the report of IO, since the investigation is at initial stage and there are chances of his fleeing from India. Thus, this Court is not inclined to grant the benefit of bail to the accused at this stage. Accordingly, application stands dismissed.

Copy of this order be sent by whatsapp/e-mail.


(SONAM GUPTA)
Duty MM, West, THC, Delhi 02.08.2020

2/8/20

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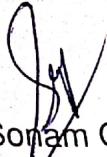
FIR No. 865/2020
PS Nihal Vihar
U/s 380/457/411/34 IPC
02.08.2020

Present:- Ld. APP for the state through VC.
IO/ASI Ashok Kumar in person.

It is reported by IO/ASI Ashok Kumar that the permanent address of accused is F-106/2, Sahid Sukhdev Nagar, Wazirpur Industrial Area, Ashok Vihar, Delhi and his temporary address is H. No. 2734, Gali No.6, Jain Nagar, Karala, Delhi and in view of the same the addresses on the custody warrant and release warrant are different.

Present order be sent to concerned Jail Superintendent forthwith with the directions to release the accused if not required in any other case.

Copy of this order be given dasti as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.08.2020

order sent to
Jail Superd.

2
2/8/20

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IN THE COURT OF MS. BABITA PUNIYA, MM -06, WEST DISTRICT, TIS
HAZARI COURTS : DELHI

FIR No. 201/18
PS Mayapuri
U/s 354/354B/509/34 IPC
01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.
IO/PSI Akansha in person alongwith victim.
An application has been moved by the IO for recording of statement u/s 164 Cr.P.C. of victim.
Statement recorded.

File perused.
Perusal of file reveals that FIR was registered on 22.09.2018, however the IO/PSI has filed the application today before the Duty Magistrate. Further, application is not forwarded by the SHO concerned.

Let an explanation be called from the SHO PS Mayapuri as to why the application was filed after a lapse of two years, for 02.08.2020.

Copy of this order be given to IO with direction to communicate the same to the SHO.

(Babita Punia)
Duty MM-I/West/Delhi
01.08.2020

2/8/2020

Pr: Ld. APP for State through VC
IO/PSI Ashish in person.

Reply perused.
be put up with file before concerned
court.
2/8/2020

2/9/20

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E-FIR No. 011395/2020
PS Paschim Vihar West
U/s 379/411 IPC
02.08.2020

Present: Ld. APP for the State through CISCO Webex.
Sh. A.K. Jha, Ld LAC for the applicant/accused.

Argument heard on the interim bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC since 09.07.2020.

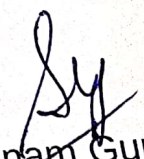
Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused Dhirinder S/o Sh. Sita Ram be hereby released on interim bail for 45 days, if he is not required to be kept in JC in any other criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.

sent to jail


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.08.2020

FIR No. 613/2020
PS Paschim Vihar West
U/s 380/411/34 IPC
02.08.2020

Present: Ld. APP for the State through CISCO Webex.
Sh. A.K. Jha, Ld LAC for the applicant/accused.


Argument heard on the interim bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC since 27.06.2020.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused Rahul @ Sunny S/o Sh. Sube Singh be hereby released on interim bail for 45 days, if he is not required to be kept in JC in any other criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.08.2020

sent to
Jail.

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FIR No. 61/2020
PS Paschim Vihar West
U/s 328/392/34 IPC
02.08.2020

This is an application for releasing Jamatalshi articles moved on behalf of applicant/accused Upender @ Mool Chand.

Present:- Ld. APP for the state through VC.
Sh. Lokesh Kumar, Ld Counsel for the applicant/accused.

Reply filed by the IO. As per the reply filed by IO, the order have already been passed on 28.07.2020 to release Jamatalashi articles by concerned Duty MM. Photocopy of the said order has been filed.

Accordingly, the present application stands dismissed being infructuous.


(Sohani Gupta)
Duty MM/West/THC/Delhi
02.08.2020

FIR No. 497/2020
PS Khyala
U/s 356/379/34 IPC
02.08.2020

218/20

249


Present: Ld. APP for the State through CISCO Webex.
Sh. A.K. Jha, Ld LAC for the applicant/accused.

Argument heard on the interim bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC since 13.05.2020.

Bail application is opposed by Ld. APP for the State. As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused Suraj @ Haddi S/o Sh. Kamal be hereby released on interim bail for 45 days, if he is not required to be kept in JC in any other criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
02.08.2020

Copy sent to Jant